CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH

7. CP 060/00055/2016 & MA060/00567/2016 in O.A. No.060/01135/2014

Bhupinder Singh VS. Rohit Nandan & Ors.

02.05.2016

Present: Sh. Vinay Pandey, counsel for the applicant.

- 1. Counsel for the applicant prays for adjournment stating that the Writ Petition filed by the respondents against order of the Tribunal is listed before the Hon'ble High Court for today for preliminary hearing.
- 2. List on 11.05.2016.

(RAJWANT SANDHU)
MEMBER (A)

(JUSTICE L.N. MITTAL) MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

05. CP No.060/00055/2016 & MA No.060/00567/2016 IN OA No.060/01135/2014

(BHUPINDER SINGH VS. ROHIT NANDAN & ORS.)

11.05.2016

Present: Sh. Shrey Goel, counsel for the applicant.

MA No.060/00567/2016

The MA is allowed and exemption is granted from filing certified copy of order Annexure CP-1.

CP No.060/00055/2016

- Counsel for the applicant contended that order dated 13.08.2015 of the Tribunal has not yet been complied with, despite lapse of almost nine months.
- Notice be issued to respondents no.2 to 4 to show cause why action for contempt of court be not taken against them.
- List on 08.07.2016. Presently personal appearance of respondents no.2 to 4 is exempted.

(RAJWANT SANDHU)
MEMBER (A)

(JUSTICE L.N. MITTAL)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

25. CP 060/00055/20016 IN OA No. 060/01135/2014 (Bhupinder Singh Vs. Rohit Nandan & Ors.)

08.07.2016

Present:

Sh. Yatin Gupta, proxy counsel for the applicant.

Sh. Samewa Kumar, Advocate proxy for Sh. Sourabh Goel,

counsel for the respondents.

1. Learned proxy counsel for the respondents submitted that the authorities have filed the writ petition before the Hon'ble High Court against the order whose violation has been alleged in present C.P and the said writ petition is coming up for hearing on 11.07.2016. He prayed that the hearing in this matter may be adjourned beyond the date fixed before the Hon'ble High Court.

2. As prayed, list on 18.07.2016.

(UDAY KUMAR VARMA) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

26. C.P.060/00055/2016 IN O.A. No.060/01135/2014

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(BHUPINDER SINGH VS. ROHIT NANDAN & ORS.)

18.07.2016

Present:

Sh. Rohit Mittal, proxy counsel for the applicant.

Sh. T.S. Hundal, proxy counsel for the respondents.

- 1. Advocates of the C.A.T Bar Association are abstaining from work today.
- 2. In the interest of justice, hearing in the matter is deferred to 26.07.2016.
- 3. The respondents are directed to file status report qua pendency of writ petition before the Hon'ble High Court.

We

(UDAY KUMAR VARMA) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

18. CP 060/00055/2016 in

O.A. No. 060/01135/2014

Bhupinder Singh Vs. Rohit Nandan & Others

26.07.2016

Present:

Mr. Rishabh Gupta, proxycounsel for the applicant

Mr. Sanjeev Kumar, proxy counsel for the respondents

- 1. Learned counsel for the respondents prays for adjournment stating that Writ Petition against order of the Tribunal is pending in the Hon'ble High Court and is nowfixed for 16.08.2016. However, no interim stay has been granted by the Hon'ble High Court. Consequently, the respondents are supposed to comply with the order of the Tribunal which was passed almost a year back. Even Writ Petition appears to have been filed more than eight months after passing of the order of the Tribunal.
- 2. The respondents, instead of complying with the order of the Tribunal, are taking it very lightly. Accordingly, last opportunity is granted to the respondents to comply with the order of the Tribunal within four weeks and to file compliance affidavit within one week thereafter.
- 3. List on 02.09.2016.

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(UDAY KUMAR VARMA)

MEMBER (A)

(JUSTICE L.N. MITTAL)

MEMBER (J)

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12. CP No. 060/00055/2016 in

O.A. No. 060/01135/2014

Bhupinder Singh Vs. Rohit Nandan & Others

02.09.2016

Present:

Mr. P.M. Kansal, proxy counsel for the applicant

Mr. Sourabh Goel, counsel for the respondents

- 1. Learned counsel for the respondents has stated at the Bar that Hon'ble High Court has passed interim order in CWP No. 8153 of 2016 preferred against the order of the Tribunal, directing the Tribunal to adjourn the instant contempt proceedings to some date after the next date fixed in the Writ Petition i.e. 26.10.2016.
- 2. In view of the aforesaid interim order of the Hon'ble High Court, the instant CP is disposed of, at this stage, with liberty to the applicant to get it revived after vacation of interim stay or disposal of the Writ Petition.

Notice issued to Respondents No. 2 to 4 stand discharged.

(RAJWANT SANDHU)

(JUSTICE L.N. MITTAL)

MEMBER (A)

MEMBER (J)

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